

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application no.97/2022

~~(H.No. 57/2022)~~

IN THE MATTER OF:-

SALMAN MIYAN VS. STATE OF U.P.

AFFIDAVIT OF RESPONDENT NO.12

I, Arman Siddiqi S/o Shamim Ahmed Siddiqi R/o H.No.302, Ajnara Pride Sector-4-B, Vasundhara, Ghaziabad, U.P., do hereby solemnly affirm and declare as under:-

1. That the deponent is respondent no.12 in the aforesaid case and is fully conversant with the facts and circumstances of the case and competent to swear this affidavit.



That in the said petition an industrial plot no.18, IDDC, Industrial Area, Phase-3 MG Road, Hapur, U.P. is shown in the name of M/s Actinat Bio Pharma P. Ltd. through its direction Harsh Vidhyarti S/o Sh.

Handwritten signature

Nirmal Kumar and is alleged that the same was involved in creating pollutions.

3. That infact the said plot was duly transferred in favour of the deponent namely Arman Siddiqi S/o Shamim Ahmed Siddiqi vide permission of transfer dated 21.05.2022 through regional manager Sh. Rakesh Jha UPSIDA. Copy of the same is annexed herewith.



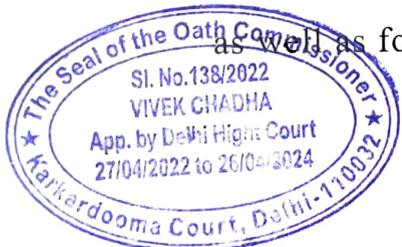
That it is further submitted that in the month of January, 2023 the lease deed of the said plot was duly transferred in favour of the deponent and also the possession of the same is with the deponent.

5. That it is alleged against the said respondent no.12 that he was / is indulged of doing such activities which caused the pollution, however it is submitted that the said respondent no.12 never indulged and not created any such hazardous acts which would caused the pollution and violated the norms of law.
6. That the deponent undertakes that he is further not creating any hazardous act which caused pollutions and will also not indulge in such objectionable work.

Arman

7. That during the course of time, the pollution department and other concerned authorities have duly inspected the premises, pertains to the respondent no.12 and they did not found any such objectionable activities within the said premises of the respondent no.12, therefore the respondent no.12 is entitled to be discharged from the present petition and is not liable to be punished as per law.

8. That despite the said submissions, it is further submitted that the respondent no.12 is ready to abide the kind directions of the Hon'ble Tribunal at present as well as for future.



[Signature]
DEPONENT

VERIFICATION

11 MAY 2023

[Signature]

I, the undersigned, being a duly qualified Oath Commissioner, have verified at Delhi on this 11th day of May, 2023 that the contents of the above said affidavit are true and correct to the best of my knowledge and nothing material has been

CERTIFIED to be true and correct as stated therefrom.

Shri/Smt./Km *[Signature]*

S/o, W/o, D/o, Sh. *[Signature]*

Identified by Shri/Smt. *[Signature]*

has solemnly sworn before me at Delhi

on 11 MAY 2023

that the contents of the above said affidavit which

have been read over to him/her

are true & correct to his/her knowledge

[Signature]

[Signature]
DEPONENT



C.C. No.
 FIR No.
 U/S
 P.S.

IN THE COURT OF Before National Green Tribunal, Principal Bench, Delhi

Suit / Appeal No. Original Application No. 97/2022 JURISDICTION OF 202
In A.M. 78/2022

In re :- Salmen Migea Plaintiff(s) Or Petitioner(s)
 Appellant(s) Complainant(s)

VERSUS

State of U.P. & ors Defendant(s) / Respondent(s) / Accused
Respondent - No-12. I-8, IBC, Delhi

KNOW ALL to whom these present shall come that I / We Respondent - No-12. I-8, IBC, Delhi
Area MG Road, Phase-3, Hapur (U.P.)

The above named Respondent - 12 do hereby appoint

JUNED ALAM Adv.
 Enr No - D/3747/15
 Ch. D-620, KRD, COURTS delhi
 Mob - 995833786.

Vijesh Kumar
E-2 KRD Court
Delhi
D-458 (R)/17
92028574

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him/-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried

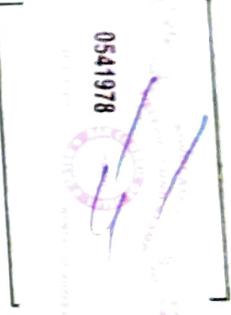
or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us
 To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.



To appoint and instruct any other Legal Practitioner authorizing him to exercise the power of attorney on our be conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our be

And I / We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I / We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have

been understood by me / us on this 11 day of May 2023

Accepted subject to the terms of the fees

[Signature]
 Advocate

Client [Signature] Client
 I Identify the Signature/Thumb Impression of the Below Mentioned Person,
 Who Has been Signed in my presence. The Client.